IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-550/ND/2017

In the matter of:

Mr. Rohit Aggarwal

....PETITIONER

Vs.

Universal Facility Management (P) Limited

.. RESPONDENT

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 29.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. R.K. Gupta, Advocate

For the Respondent/Corporate Debtor: -

For the Intervener

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ORDER

Learned Counsel for the petitioner is present and mentions the application for initiating the Corporate Insolvency Resolution Process under Section 9 of the Insolvency & Bankruptcy Code, 2016 and the same arises out of a transaction of lease in relation to immovable property. The similar question is pending before the Hon'ble NCLAT in the matter of M/s. Divine Infracon (P) Ltd where the question of law involved is one and the same as in the present Company petition.

In the circumstances, post the matter on 11.12.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Sd-

Surjit 29.11.2017